

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Dated: 8 OCT 1993

APPLICATION NO(S) 478 of 1993.

APPLICANTS: H.S.Thippeswamy

TO.

RESPONDENTS: Secretary,Dept.of Posts,
N.Delhi and Others.

1. Sri.S.K.Mohiyuddin,
Advocate, No.11,
Jeevan Buildings,
Kumarapark East,
Bangalore-1.
2. The Post Master General,
Karnataka Circle, Bangalore-1.
3. Sri.G.Shanthappa,
Central Govt.Stng.Counsel,
High Court Building, B'llore-1.

Subject:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the
above said application(s) on Fourth October.1993.

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

Issued

On
of for

8/10/93

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATED THIS THE 4TH DAY OF OCTOBER, 1993.

PRESENT:

Hon'ble Mr. Justice P.K.Shyamsundar, .. Vice-Chairman.

And

Hon'ble Mr. V.Ramakrishnan, .. Member(A).

APPLICATION NUMBER 478 OF 1993

H.S.Thippeswamy,
S/o II.Siddaveerappa,
Aged about 33 years, Ex.BPM,
Andanur P.O.,
A/w B.N.Durga,
Chitradurga District. .. Applicant.

(By Sri S.K.Mohiyuddin, Advocate)

v.

1. Union of India,
through Secretary, Department
of Posts, Dak Bhavan,
New Delhi-1.
2. Post Master General,
Karnataka Circle, Bangalore-1.
3. Director of Postal Services,
S.K.Region, Office of the PMG,
Bangalore-1.
4. Superintendent of Post
Offices, Chitradurga. .. Respondents.

(By Sri G.Shanthappa, Standing Counsel)



This application having come up for admission to-day, after notice, Hon'ble Vice-Chairman made the following:-

ORDER

There is some dispute about the applicant having preferred an appeal provided under the provisions of ED Agents (Conduct and Service) Rules, 1964. The applicant says that he had filed

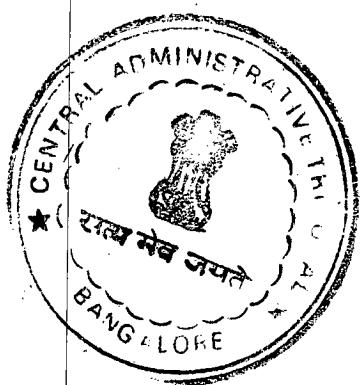
the appeal in that we are told it was submitted by his Defence Assistant to the proper authority in person and it must therefore be with the authorities is what is asserted. The learned counsel for the respondent on instructions from the department says that no such appeal by the applicant had been received so far by the department. Such a statement is also to be found in the objections filed. Be that as it may, we direct the applicant to produce a copy of his appeal memo before the proper authorities and request the authorities to consider and dispose off the same on its merits if need be after condoning the delay, if any in preferring the appeal. If necessary, the applicant may also file an application for condoning the delay therein and take his chance before the Appellate Authority constituted under law. With these observations, this application stands disposed off with no order as to costs.

Sd/-

MEMBER(A)

Sd/-

VICE-CHAIRMAN.



TRUE COPY
N. *[Signature]* 8710/93
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE